Factual and action taken report in the matter of Sumer Singh Ranawat V/s State of Rajasthan & Ors. (OA No. 185/2024) as per the directions of Hon'ble NGT, Central Zone Bench, Bhopal

Background

In the case filed by Sh. Sumer Singh Ranawat V/s State of Rajasthan & Ors. before the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, the applicant Sh. Sumer Singh Ranawat has raised the issue of violation of consent conditions, grabbing more land by the user agency, risk and danger to the environment and security of wild life and felling of trees in the area.

Order

Hon'ble NGT Central Zone Bench passed an order dated 02.08.2024 which inter-alia says as under:-

> *"5. We deem it just and proper to call a report on the matter in issue, in present application, from the joint committee consisting of:-*
> *i. One representative from the Principal Chief Conservator of Forest (Rajasthan). ii. One representative from Collector, Banipark, Jaipur (Rajasthan).*
> *iii. One representative from the Rajasthan State Pollution Control Board (Rajasthan).*
>
> *6. The Committee is directed to submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support."*

Field Visit

Nominations received for (i) representative of RSPCB vide order dated 20.08.2024 (Copy enclosed at **Annexure-1**), (ii) representative of District Collector vide order dated 19.09.2024 (Copy enclosed at **Annexure-2**), (iii) representative of PCCF vide order dated 27.09.2024 (Copy enclosed at **Annexure-3**). Office order issued by RSPCB on 27.09.2024 (Copy enclosed at **Annexure-4**) for the field visit. The following persons conducted the field visit on 30.09.2024 in connection with this case:

(i) Sh. Jagdish Chand Gupta, Deputy Conservator of Forests, Wild Life (Zoo), Jaipur.

(ii) Sh.Rajesh Jakhar, SDM Jaipur.

(iii) Sh. Vijay Sharma, Regional Officer, Rajasthan State Pollution Control Board, Jaipur (North).

(iv) Sh. Pushpendra Deshwal, Tehsildar, Jaipur.

The site was again visited by the representatives of Forest Department and RSPCB on 13.10.2024.

Observations

During field visit and on perusal of records, it was observed: -

(i) That Ministry of Environment, Forest & Climate Change, Integrated Regional Office, Jaipur vide letter dated 21.07.2022 permitted diversion of 0.4506 ha of forest land in favour of Mandir Shree Garh Ganesh Ji (Trust) Brahmpuri, Jaipur for construction of passenger ropeway at Mandir Shree Garh Ganesh Jaipur. (Copy enclosed at **Annexure-5**)

(ii) That an agreement was executed between the District Collector Jaipur and the President, Mandir Shree Garh Ganesh Ji (Trust) Brahmpuri, Jaipur on dated 09.10.2023 for construction of passenger ropeway at Mandir Shree Garh Ganesh Jaipur. (Copy enclosed at **Annexure-6**)

(iii) That an agreement was executed between Mandir Shree Garh Ganesh Ji (Trust) Brahmpuri, Jaipur and M/s Shivamprime Infraprojects Pvt. Ltd., Jaipur on 20.10.2023 for construction of passenger ropeway at Mandir Shree Garh Ganesh Jaipur. (Copy enclosed at **Annexure-7**)

(iv) That vide MoEF & CC notification dated 27.04.2022, aerial ropeways projects exempted from obtaining environmental clearance as per the EIA Notification dated 14.09.2006 and amended up to date.

(v) That Consent to Establish was granted by Rajasthan State Pollution Control Board under the provisions of the Water Act, 1974 and the Air Act, 1981 to M/s Construction of Passenger Ropeway at Mandir Shree Garh Ganesh Jaipur, Shivamprime Infraprojects Pvt. Ltd., Shivam Residency, Plot No. 84, Sindhi Colony Bani Park, Jaipur for construction of aerial passenger ropeway service for people between near Nahar Ke Ganesh Ji Temple to Mandir Shree Garh Ganesh Ji on Hilltop @ 300 persons/hour. The Consent to Establish is valid for a period from 31.05.2023 to 30.04.2028. (Copy enclosed at **Annexure-8**).

(vi) That the proposed project has been divided into three parts (a) Lower Terminal, (b) ropeway corridor and (c) upper terminal.

(vii) That It was observed that some civil work was initiated at bottom terminal and one tower next to the bottom terminal of the site of aerial ropeway.

(viii) It was confirmed by the representative of Forest Department that all the activities related to the ropeway project being carried out within the 0.4506 ha land area for which MoEF & CC has permitted diversion vide letter dated 21.07.2022 and there is no illegal felling of trees.

(ix) That no construction or related activity was going on during the visit of committee. It was reported by the representative of M/s Shivamprime Infraprojects Pvt. Ltd. that construction activity was started in the month of January, 2024 and at present it has been stopped because of Hon'ble High Court order dated 01.08.2024 to maintain status quo with respect to the construction activity of ropeway. Copy of Hon'ble High Court order dated 01.08.2024 enclosed at **Annexure-9**.

(x) That as per the Fard Mauka Report prepared by the representatives of Revenue, Khasra No 51/1 is in the name of Forest Department and some construction work of the Project found in a part of Khasra No. 51/1 at Nehar Ke Ganesh Ji Temple, Jaipur. (Copy of Mauka Fard enclosed at **Annexure-10**)

(xi) Photographs taken during the visit enclosed at **Annexure-11**.

Conclusion

(i) The project is being executed within the 0.4506 ha land area for which MoEF & CC has permitted diversion vide letter dated 21.07.2022.

(ii) Environmental clearance as per EIA Notification dated 14.09.2006 not required for the aerial ropeway and unit has obtained Consent to Establish under the Air Act,1981 and the Water Act, 1974 from the State Board.

(iii) The project of construction of passenger ropeway has been started after diversion of the Forest land, agreement with the Distt. Collector and after obtaining Consent to Establish from RSPCB.

Recommendation

(i) The Mandir Trust and M/s Shivamprime Infraprojects Pvt. Ltd. may be directed to ensure compliance of the conditions of Forest

diversion, Distt. Collector's agreement and consent to establish conditions during construction and operation of the project.

Enclosures

(i) RSPCB Office order dated 20.08.2024 (**Annexure- 1**)
(ii) District Collector Office Order dated 19.09.2024 (**Annexure- 2**)
(iii) PCCF, Forest Deptt. Office order dated 27.09.2024 (**Annexure- 3**)
(iv) RSPCB Office order dated 27.09.2024 for field visit (**Annexure- 4**)
(v) MoEF&CC, IRO letter dated 21.07.2022 (**Annexure- 5**)
(vi) Agreement dated 09.10.2023 between District Collector and President, Mandir Shree Garh Ganesh Ji (Trust) (**Annexure- 6)**
(vii) Agreement dated 20.10.2023 between Mandir Shree Garh Ganesh Ji (Trust) and M/s Shivam prime Infraprojects Pvt. Ltd., Jaipur (**Annexure- 7)**
(viii) Consent to Establish granted by RSPCB from 31.05.2023 to 30.04.2028 **(Annexure-8)**.
(ix) Hon'ble High Court order dated 01.08.2024 (**Annexure-9)**
(x) Mauka Fard Prepared by revenue (**Annexure-10)**
(xi) Photographs taken during the visit (**Annexure-11)**

[signature]	[signature]	[signature]
Vijay Sharma	Rajesh Jakhar	Jagdish Chand Gupta
Regional Officer, Rajasthan State Pollution Control Board, Jaipur (North)	SDM, Jaipur	Deputy Conservator of Forests, Wild Life (Zoo), Jaipur.

RSPCB

यूनिक कोड नं0 W **18-509-6386-407-43-185/2024**

क्रमांक: प- **F.10(631)RPCB/Legal/NGT/2024** / 947 - 948 दिनांक: **20-08-2024**

आदेश

विषय- i. वाद//याचिका/अपील सं0: **ORIGIONAL APPLICATION/APPLICATION/185/2024**
ii. याची/वादी/अपीलार्थी : **Sumer Singh Ranawat**
iii. प्रत्यर्थी/प्रतिवादी: **State of Rajasthan & Ors**
iv. न्यायालय का नाम: **NATIONAL GREEN TRIBUNAL (NGT), Bhopal**

दीवानी प्रक्रिया संहिता, 1908 -(केन्द्रीय अधिनियम, 5 वर्ष 1908) के आदेश XXVII के नियम 1 एवं 2 के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुये महामहिम राज्यपाल महोदय / संस्था की ओर से उक्त प्रकरण में जवाब/अपील/रिट प्रस्तुत करने, अभिवचनों को सत्यापित करने एवं विविध आवेदन पत्र/प्रार्थना पत्र प्रस्तुत करने हेतु निम्न को प्रभारी अधिकारी/समन्वयक नियुक्त किया जाता है :-

प्रभारी अधिकारी/समन्वयक का नाम: **Regional Officer, Jaipur (North)**
पदनाम: **Regional Officer**
पता: **R.O. Jaipur (North), Opp. Road No. 05, VKIA, Sikar Road, Jaipur**
Mobile No / Email : **9414077343 / rorpcb.jaipur@gmail.com**

प्रभारी अधिकारी//समन्वयक को यह व्यादिष्ट किया जाता है कि वे राजस्थान विधि एवं विधिक कार्य विभाग नियमावली, 1999 के नियम 233 में उल्लेखित दायित्व एवं कर्त्तव्यों के अतिरिक्त अपनी नियुक्ति के तत्काल पश्चात् निम्न कार्य भी सम्पादित करेंगे:-

1. प्रकरण के तथ्यों के संदर्भ में तत्काल आवश्यक जानकारी एवं आगामी तारीख पेशी ज्ञात करके राजकीय अधिवक्ता से सम्पर्क कर न्यायालय में आवश्यक कार्यवाही सम्पादित करेंगे।
2. प्रकरण की विषयवस्तु से सम्बन्धित सभी पत्रावलियां/दस्तावेज/अधिनियम/नियम// विनियम/परिपत्र /दिशा-निर्देश /अधिसूचना / आदेश /सूचना एवं सुसंगत तथ्य एकत्रित करेंगे।
3. प्रकरण में उठाये गये सभी तथ्य एवं बिन्दुओं का प्रशासनिक अनुभाग से प्राप्त तथ्यात्मक प्रतिवेदन एवं तथ्यों के आधार पर प्रकरण का पैरा क्रमानुसार तथ्यात्मक प्रतिवेदन तैयार करते हुए एवं ऐसी अतिरिक्त जानकारी अंकित करते हुये जो राजकीय अधिवक्ता एवं राज्य पक्ष के प्रतिरक्षण/पक्ष प्रस्तुतिकरण के लिए आवश्यक/सहायक हो, तैयार करेंगे।
4. प्रभारी अधिकारी//समन्वयक सम्बन्धित प्रशासनिक अनुभाग से तथ्य एवं तथ्यात्मक विवरण प्राप्त करके राजकीय अभिभाषक को प्रकरण का ब्रीफ, प्रभारी अधिकारी//समन्वयक के नियुक्ति पत्र के साथ प्रपत्र 'क' में उपलब्ध करायेंगे, जिसमें प्रकरण की पैराक्रमानुसार तथ्यात्मक स्थिति के अतिरिक्त प्रकरण की विषयवस्तु का दिनांकवार विवरण एवं घटनाक्रम अनुसार, सम्बन्धित नियम, अधिनियम, अधिसूचना, परिपत्र एवं दिशा-निर्देश और यदि पूर्व में समान बिन्दुओं पर निर्णित उच्च न्यायालय//उच्चतम न्यायालय के निर्णय हो तो वे (List / Details of Dates and Events, Act, Rules, Notification, Circular, Guidelines etc, Courts Judgments relevant & under reference) भी प्रभारी अधिकारी/समन्वयक द्वारा स्वयं के ज्ञान व विभाग के अभिलेखानुसार ज्ञात कर इस ब्रीफ में सम्मिलित किये जायेंगे।
5. न्यायालय में दायर किये जाने वाले वाद/ अपील/ पुनर्विलोकन/ पुनरीक्षण/विविध प्रार्थना पत्र आदि की विभागीय तथ्यात्मक स्थितियों /आधार एवं तथ्यों का अभिलेख के साथ एकत्रिकरण किया जावें, जिनके आधार पर कार्यवाही सम्पादित की जानी है।
6. प्रभारी अधिकारी/समन्वयक द्वारा प्रकरण की तथ्यात्मक रिपोर्ट प्राप्त हो जाने एवं पैनल लॉयर/स्टेंडिग कॉउन्सिल/राजकीय अधिवक्ता/एडवोकेट ऑन रिकार्ड/अतिरिक्त महाधिवक्ता की प्रकरण में पैरवी हेतु नियुक्ति हो जाने पर संबंधित अधिवक्ता से अतिशीघ्र सम्पर्क करके वांछित कार्यवाही सम्पादित की जावे।
7. प्रभारी अधिकारी/समन्वयक प्रकरण के सुसंगत, क्रमबद्ध एवं व्यवस्थित तथ्यों व अभिलेख के साथ यथा समय पूर्व राजकीय अधिवक्ता से सम्पर्क करके आवश्यक प्रार्थना पत्र जवाब/अपील/रिट आदि तैयार न्यायालय में प्रस्तुत करायेंगे।
8. प्रभारी अधिकारी//समन्वयक द्वारा उपर्युक्त तथ्यात्मक प्रतिवेदन एवं सामग्री के साथ प्रभारी अधिकारी द्वारा राजकीय अधिवक्ता से व्यक्तिशः सम्पर्क करके लिखित कथन/प्रत्युत्तर/अपील/ पुनर्विलोकन/ पुनरीक्षण/रिट याचिका/प्रार्थना पत्र आदि तैयार करवाया जावेगा और प्रारूपित दस्तावेज पर स्वयं एवं राजकीय अधिवक्ता के हस्ताक्षर करवाकर तथ्यों का सत्यापन/ प्रमाणीकरण/ अनुमोदन विधिक्षा हेतु प्रशासनिक अनुभाग को प्रस्तुत किया जावेगा।
9. प्रभारी अधिकारी/समन्वयक न्यायालय में पैरवी कर रहे राजकीय अधिवक्ता के पास प्रकरण पत्रावली परिपूर्ण एवं नवीनतम प्रगति व सूचनाओं सहित उपलब्ध रहे, यह सुनिश्चित करेंगे।
10. प्रभारी अधिकारी/समन्वयक प्रकरण में न्यायालय में निर्धारित की गई सुनवाई की तारीख, प्रकरण की प्रगति एवं उसमें सम्पादित होने वाली आगामी कार्यवाही से स्वयं एवं विभाग को सदैव अवगत रखेंगे।
11. प्रभारी अधिकारी//समन्वयक प्रत्येक तारीख पेशी को न्यायालय में उपस्थित हो कर राजकीय अधिवक्ता की पैरवी करने में मदद करेंगे और समय पर साक्ष्य, अभिलेख एवं प्रकरण की वर्तमान नवीनतम स्थिति प्रशासनिक अनुभाग/सम्बन्धित कार्यालय// अधिकारी से ज्ञात करके न्यायालय में प्रस्तुत करवायेंगे। अतः प्रभारी अधिकारी/समन्वयक प्रकरण की नवीनतम जानकारी एवं प्रगति निरन्तर प्राप्त करते रहेंगे।
12. प्रभारी अधिकारी//समन्वयक प्रत्येक तारीख पेशी की कार्यवाही विवरण एवं आगामी तारीख पेशी का अंकन पत्रावली पर अंकित कर विभाग को अवगत करायेंगे और LITES के प्रपत्र 3 में [illegible] तारीख का [illegible]
13. प्रभारी अधिकारी/समन्वयक द्वारा न्यायालय से कोई आदेश/निर्देश/निर्णय पारित होने पर विभाग को उसके तथ्यों सहित उसी दिन जानकारी/सूचना उच्चाधिकारी को देनी होगी। प्रभारी अधिकारी/समन्वयक न्यायालय के उक्त निर्देश/आदेश/निर्णय की प्रमाणित प्रति प्राप्त करने हेतु उसी दिन अथवा आगामी दिवस को आवेदन प्रस्तुत करेंगे।

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2024.08.20 1?:46:01 IST
Reason: Approved

14. प्रभारी अधिकारी//समन्वयक प्रकरण में स्वयं की रिपोर्ट और राजकीय अधिवक्ता की राय के साथ न्यायालय के निर्देश, आदेश, निर्णय की प्रमाणित प्रति न्यायालय से प्राप्त कर तत्काल विभाग को प्रस्तुत करेंगे।
15. प्रभारी अधिकारी/समन्वयक का दायित्व विभाग के विरूद्ध पारित निर्णय के सन्दर्भ में आगामी अपीलीय कार्यवाही में अन्य प्रभारी अधिकारी/समन्वयक की नियुक्ति अथवा निर्णय की अनुपालना होने तक निरन्तर रहेगा।
16. प्रभारी अधिकारी//समन्वयक वादकरण प्रकरणों की मॉनिटरिंग हेतु न्याय विभाग की वेबसाइट LITES के निर्धारित सभी प्रपत्रों का संधारण करेंगे एवं LITES/Updation Center को समय समय पर प्रकरण प्रगति व अद्यतन सूचना प्रस्तुत करेंगे।
17. प्रभारी अधिकार्थी//समन्वयक का स्थानान्तरण/सेवानिवृत्त होने की स्थिति में अथवा प्रकरण अन्य प्रभारी अधिकारी//समन्वयक को स्थानान्तरित होने पर सभी प्रकरणों की सूची, पत्रावलियां, अभिलेख, आगामी तारीख पेशी और उस पर न्यायालय में सम्पादित होने वाली कार्यवाही का विवरण नवीन प्रभारी अधिकारी//समन्वयक को उपलब्ध करवाया जावेगा और इस आशय को प्रस्तुत करेगा अन्यथा स्थिति में अन्तिम वेतन भुगतान प्रमाण पत्र (L.P.C) जारी नहीं होगा।
18. यदि प्रभारी अधिकारी/समन्वयक उपर्युक्त निर्देशों की उपेक्षा करता है अथवा इनके प्रति असावधान पाया जाता है तो स्वयं को अनुशासनिक कार्यवाही हेतु उत्तरदायी बनायेगा।

(Vijai N.)
Member Secretary

क्रमांक: प- **F.10(631)RPCB/Legal/NGT/2024**/947-948 दिनांकः 20-08-2024

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Jaipur (North) is appointed as OIC on behalf of RSPCB with the direction to prepare the parawise factual report, contact the counsel of the State Board and get the draft reply so that same may be filed with approval of competent authority before Hon'ble NGT, Bhopal.

2. Shri Rohit Sharma, Advocate, E-5/43, Arera Colony, Bhopal, Pin-462016 Mobile No. 8435256569 with the request to file the reply, act and plead before the Hon'ble NGT, Bhopal on behalf of RSPCB. you will be paid fee as per RSPCB office order dated 05.03.2020.

Member Secretary

Signature valid
Digitally signed by N.Vijai
Designation : Member Secretary
Date: 2024.08.20 1?:46:01 IST
Reason: Approved

RajKaj Ref No.: 9858080

कार्यालय जिला कलक्टर एवम् जिला मजिस्ट्रेट, जयपुर

www.jaipur.nic.in

क्रमांकः–आर–1 / (98)24 / 185–2024 / विविध / 3387 दिनांकः 19/9/24

आदेश

माननीय राष्ट्रीय हरित प्राधिकरण केन्द्रीय बैच भोपाल प्रकरण संख्या 185 / 2024 (सीजेड) उनवान सुमेर सिंह रानावत बनाम राजस्थान सरकार एवं अन्य में पारित आदेश दिनांक 02.08.2024 मे जॉच करने हेतु संयुक्त कमेटी का गठन किया गया है। जिसमें जिला कलक्टर, जयपुर के प्रतिनिधि के रूप में उपखण्ड अधिकारी जयपुर को नियुक्त किया जाता है।

(सुरेश कुमार नवल)
अति0 कलक्टर प्रथम एवं
प्रभारी अधिकारी राजस्व शाखा,
कलेक्ट्रेट, जयपुर

क्रमांकः–आर–1 / (98)24 / 185–2024 / विविध / 3388 दिनांकः 19/9/24

प्रतिलिपि – निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. उपखण्ड अधिकारी जयपुर जिला जयपुर।
2. क्षेत्रीय अधिकारी (उत्तर) राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, रोड न0 5 के सामने वीकेआई, सीकर रोड, जयपुर के पत्र दिनांक 10.09.2024 के क्रम में।

अति0 कलक्टर प्रथम एवं
प्रभारी अधिकारी राजस्व शाखा,
कलेक्ट्रेट, जयपुर

o/c

RajKaj Ref
10477691

Signature valid

Digitally signed by Suresh Kumar Naval
Designation : Additional Collector And Additional District Magistrate
Date: 2024.09.19 06:16:36 IST
Reason: Approved

☎ 0141-2209001(O); 0141-2209000(Fax) E-mail: dm-jai-rj@nic.in

Annexure-3

कार्यालय प्रधान मुख्य वन संरक्षक, राजस्थान, जयपुर

क्रमांकः– एफ 26 (81) 2024/विधि/प्रमुवसं/5774 दिनांक 27/09/2024

आदेश

माननीय नेशनल ग्रीन ट्रिब्यूनल, सेण्ट्रल जोन, भोपाल द्वारा ओ.ए. संख्या 185/2024(सी.जैड.) सुमेर सिंह राणावत बनाम स्टेट ऑफ राजस्थान व अन्य में पारित आदेश दिनांक 02.08.2024 की अनुपालना में गठित की जाने वाली समिति में प्रधान मुख्य वन संरक्षक, राजस्थान की ओर से प्रतिनिधित्त्व करने हेतु उप वन संरक्षक, वन्यजीव (चिडियाघर) जयपुर को एतदद्वारा प्रतिनिधि मनोनित किया जाता है।

(अरिजीत बनर्जी)
प्रधान मुख्य वन संरक्षक
(वन बल प्रमुख)
राजस्थान, जयपुर।

क्रमांकः– एफ 26 (81) 2024/विधि/प्रमुवसं/ दिनांक

प्रतिलिपि निम्न सूचनार्थ एवं पालनार्थ प्रेषित हैः–

(1) विशिष्ठ शासन सचिव, वन विभाग, राजस्थान, जयपुर।
(2) क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर को उनके पत्रांक एफ अरपीसीबी/आरओजेपी/एन/लीगल–196 दिनांक 10.9.2024 के क्रम में ।
(3) मुख्य वन संरक्षक,(वन्यजीव) जयपुर।
(4) उप वन संरक्षक, वन्यजीव (चिडियाघर) जयपुर को राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर के पत्र दिनांक 10.9.2024 तथा माननीय नेशनल ग्रीन ट्रिब्यूनल के आदेश दिनांक 2.8.2024 की प्रति संलग्न प्रेषित कर लेख है कि समिति में प्रतिनिधित्त्व करते हुए समय–समय पर प्रगति से अवगत कराना सुनिश्चित करावें।
(5) रक्षी पत्रावली।

(अरिजीत बनर्जी)
प्रधान मुख्य वन संरक्षक
(वन बल प्रमुख)
राजस्थान, जयपुर।

Document certified by ARIJIT BANERJEE <ariban@gmail.com>.
Digitally Signed by ARIJIT BANERJEE
Designation : Principal Chief Conservator Of Forest
Date :26-09-2024 07:16:17

Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Office Order

F.No.RPCB/ROJP/N/Legal-196/931-933 Date: 27-09-2024

The Hon'ble National Green Tribunal in OA No. 185/2024, Sumer Singh Ranawat & Ors. Vs State of Rajasthan & Ors. has passed an order dated 02/08/2024 for constitution of a joint committee. Accordingly, nominations have been received from PCCF, Forest Department and District Collector. Members of the joint committee are requested to join for field visit of the area scheduled on 30/09/2024 as under:-

1. Sh. Jagdish Chand Gupta, DCF, Wild Life (Chidiyaghar), Jaipur.
2. Sh. Rajesh Jakhar, SDM, Jaipur.

The representatives are requested to make it convenient to reach at Shri Naher Ke Ganesh Ji Temple, Brahmpuri, Jaipur at 09:30 AM along with available information and records in this regard.

(Vijay Sharma)
Regional Officer O/C

Copy to following for information:

1. Member Secretary, RSPCB, Jaipur
2. Sh. Jagdish Chand Gupta, DCF, Wild Life (Chidiyaghar), Jaipur.
3. Sh. Rajesh Jakhar, SDM, Jaipur.

Regional Officer O/C

भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
एकीकृत क्षेत्रीय कार्यालय, जयपुर / Integrated Regional Office, Jaipur

सत्यमेव जयते

Nature Protects if She is Protected

ए 218 & बी 216 "अरण्य भवन", झालाना संस्थानिक क्षेत्र, जयपुर - ३०२००४ / A-218& B-216, "ARANYA BHAWAN" ,Jhalana Institutional Area, Jaipur-302004
दूरभाष/Tel No: 0141-2713858, 2713786 Email: iro.jaipur-mefcc@gov.in

पत्र संख्या-8 बी-राज 039/2022-JPR दिनांक: 21st July, 2022

सेवार्थ,
शासन सचिव(वन),
सिविल सचिवालय, राजस्थान शासन,
जयपुर, राजस्थान।

(Online Proposal No: FP/RJ/Others/31230/2018)

विषय: Diversion of 0.4506 ha of forest land in favour MANDIR SHREE GARH GANESH JI (TRUST) BRAHMPURI, JAIPUR for Construction of passenger ropeway at Mandir Shree Garh Ganesh Jaipur.

सन्दर्भ: शासन सचिव, राजस्थान का पत्रांक-प.1(59)वन/2022, जयपुर, दिनांक-24.06.2022.

महोदय,

उपरोक्त विषयक संदर्भित पत्र का आशय ग्रहण करने का कष्ट करें जिसके द्वारा प्रश्नगत प्रकरण में वन (संरक्षण) अधिनियम, 1980 की धारा (2) के अन्तर्गत भारत सरकार की स्वीकृति माँगी गयी थी।

प्रकरण के परीक्षणोपरान्त केन्द्र सरकार उपरोक्त विषयांकित परियोजना हेतु 0.4506 हे0 वनभूमि के प्रत्यावर्तन एवं 270 वृक्षों के पातन की सैद्धान्तिक स्वीकृति (In-principle/Stage-I approval) निम्नलिखित शर्तों पर प्रदान करती है:-

A: Conditions which needs to be complied prior to handing over of forest land by the State Forest Department:

1. The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
2. The State Government shall charge the Net Present Value (NPV) for the 0.4506 ha forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 and revision of NPV vide Ministry letter No. 5-3/2011-FC(Vol-1) dated 06.01.2022 in this regard.
3. **The User Agency shall comply to the conditions stipulated in the minutes of meeting of 64th meeting of Standing Committee for National Board of Wildlife.**
4. Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report

21/07/2022

प्रदीप औदीच्य
प्रदीप औदीच्य
महन्त ... संग्राहक प्रन्यासी
अध्यक्ष
मंदिर ... श्री (ट्रस्ट) ब्रह्मपुरी, जयपुर

from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.

5. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
6. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the direction of concerned Divisional Forest Officer.
7. The KML file of the area to be diverted and the CA areas shall be uploaded on the e-Green watch portal with all requisite details, before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be.
8. All the funds received from the user agency under the project shall be transferred/ deposited to CAMPA fund only through e-portal.

B: Conditions which needs to be strictly complied on field after handing over of forest land to the User Agency by the State Forest Department but the compliance in form of undertaking shall be submitted prior to Final/Stage-II approval:

1. Legal status of the forest land shall remain unchanged.
2. Forest land will be handed over to the User Agency only after required non-forest land for the project is handed over to the User Agency.
3. Compensatory afforestation shall be taken up by the Forest Department over 3.00 ha Degraded Forest land at Near Hari singh Bhomiya, Forest Block-Jhalana Khonagotiyan-93, Range -Jaipur, Dist.-Jaipur, Rajasthan at the cost of the user agency. As far as possible, a mixture of local indigenous species shall be planted and mono-culture of any species may be avoided.
4. User agency shall restrict the felling of trees to 270 trees/minimum numbers in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
5. **The condition recommended by the CCF, Jaipur (WL) in Part-III shall be complied with.**
6. No damage to the flora and fauna of the adjoining area shall be caused.
7. User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.
8. The layout plan of the proposal shall not be changed without prior approval of Central Government.
9. No labour camp shall be established on the forest land.
10. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
11. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
12. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
13. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
14. The forest land shall not be used for any purpose other than that specified in the project proposal.
15. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
16. The User Agency shall submit the annual self compliance report in respect of the above stated conditions to the State Government and Integrated Regional Office

21/07/2022

प्रदीप औदीच्य
प्रदीप औदीच्य
महन्त कार्यवाहक प्रन्यासी
अध्यक्ष
मंदिर श्री गढ़ गणेश जी (ट्रस्ट) ब्रह्मपुरी, जयपुर

Jaipur by the end of March every year.

17. The User Agency shall comply with all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.
18. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018.
19. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.
20. The compliance report shall be uploaded on e-portal (https://parivesh.nic.in/).

After receipt of compliance report on fulfillment of all of the above conditions from the State Government, proposal will be considered for Final/Stage-II approval under Section-2 of the Forest (Conservation) Act, 1980. The User Agency shall take up the work as per the guidelines in force and after ensuring that all necessary clearances for the entire stretch are in place. Working permission, if any issued, shall be intimated to IRO, Jaipur. Transfer of forest land shall not be effected till Final/Stage-II approval is granted by the Central Government in this regard.

Further, it may also be noted that this In-principle / Stage-I approval shall be valid for a period of 5 years from the date of issue of this letter. In the event of non-compliance of the above conditions, this In-principle approval shall be revoked after five (05) years.

भवदीय
21/07/2022
(श्रवण कुमार वर्मा)
उप महानिरीक्षक/क्षेत्रीय अधिकारी

<u>प्रतिलिपि: (ई-मेल द्वारा)</u>

1. वन महानिरीक्षक (आर.ओ.एच.क्यू.), भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इन्दिरा पर्यावरण भवन, जोर बाग रोड़, अलीगंज, नई दिल्ली-110003.
2. अपर प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी (वन संरक्षण), वन विभाग, अरण्य भवन, झालाना इंस्टिट्यूशनल एरिया, जयपुर, राजस्थान।
3. उप वन संरक्षक, जयपुर वन्यजीव वनमण्डल, राजस्थान।
4. अध्यक्ष, मन्दिर श्री गढ़ गणेश जी (ट्रस्ट), ब्रह्मपुरी, जयपुर, राजस्थान।
5. आदेश पत्रावली।

प्रदीप औदीच्य
प्रदीप औदीच्य
महन्त कार्यवाहक प्रन्यासी
अध्यक्ष
मंदिर श्री गढ़ गणेश जी (ट्रस्ट) ब्रह्मपुरी, जयपुर

Annexure-6

भारतीय गैर न्यायिक

भारत INDIA

रु. 500 FIVE HUNDRED RUPEES

पाँच सौ रुपये Rs. 500

सत्यमेव जयते

INDIA NON JUDICIAL

राजस्थान RAJASTHAN Y 745038

अनुज्ञप्ति करार

यह करार एक पक्षकार के रूप में राजस्थान राज्य के राज्यपाल जिन्हे अनुज्ञापक कहा है और दूसरे पक्षकार के रूप में महंत प्रदीप औदिच्य श्री गढ़ गणेश मंदिर (ट्रस्ट) ब्रह्मपुरी जयपुर जिन्हे अनुज्ञप्तिधारी कहा गया है के मध्य आज दिनांक 09.10.2023 को किया गया। अनुज्ञप्तिधारी ने राजस्थान राज्य के जयपुर जिले में स्थित श्री गढ़ गणेश मंदिर (ट्रस्ट) ब्रह्मपुरी जयपुर के पास नहर के गणेश जी से पहाडी पर स्थित श्री गढ़ गणेश मंदिर तक केवल यात्रियों के वहन के लिए रज्जुमार्ग के निर्माण, संचार और पालन के लिए सम्बद्ध सुविधाओं के लिए आवेदन किया है। अनुज्ञप्तिधारी नहर के गणेश जी से श्री गढ़ गणेश मंदिर तक यात्रियों के वहन के लिए रज्जुमार्ग अपने खर्चे से

जिला कलक्टर
जयपुर

प्रदीप औदीच्य
महन्त कार्यवाहक प्रन्यासी

स्थापित/अनुरक्षित और प्रचालित करने के लिए और अन्य सम्बद्ध और अनुषंगिक पर्यटन सुविधाएँ उपलब्ध कराने के लिए सहमत हो गया है। अनुज्ञापक राजस्थान रज्जुमार्ग अधिनियम 1996 (1997 का अधिनियम सं. 18) के उपबंधों के अधीन ओर अनुसार अनुज्ञप्ति मंजूर करने के लिए सहमत हो गया है। अब यह अनुज्ञप्ति करार इसमें इसके पश्चात अभिव्यक्त निबंधनों और शर्तो पर अनुज्ञप्तिधारी की समस्त स्वतंत्रताएँ और शक्तियों को मंजूर करता है। यह अनुज्ञप्ति करार इस बात का साक्षी है कि :-

1- प्रस्तावित रज्जूमार्ग जिस भूमि पर निर्मित किया जाना है उस के डायवर्जन की अनुमति वन विभाग के सक्षम प्राधिकारी यथा उप महानिरीक्षक/क्षेत्रीय अधिकारी पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, एकिकृत क्षैत्रिय कार्यालय जयपुर के पत्रांक : 8बी/राज. 039/2022-जे.पी.आर. दिनांक 23.05.2023 द्वारा दी जा चुकी है इसमें इसके आगे आरक्षित रायल्टी के जिसका संदाय किया जाना है और अनुज्ञप्तिधारी की ओर से की गई उन प्रंसविदाओं के और शर्तो के जिनका अनुपालन और पालन किया जाना है, प्रतिफलस्वरूप अनुज्ञापक, अनुज्ञप्तिधारी के प्रस्तावों पर राजस्थान रज्जुमार्ग 1996 1997 का अधिनियम सं. 18 के अनुसार विचार कर लेने पर अनुज्ञप्तिधारी को इसके द्वारा श्री गढ़ गणेश मंदिर तक स्थित ऐसी भूमि और पहाडी पार्श्व पर, जो इससे संलग्न रेखांक में 'हवाई रज्जुमार्ग की रेखा के उतना निकट जितना सुविधाजनक रूप से हो सके, सभी आवश्यक सामान्य और अन्य सामान्य आनुषंगिक संकर्म सुविधाओं सहित रज्जुमार्ग का सन्निर्माण ओर अनुरक्षण करने और तत्पश्चात उसका उपयोग यात्रियों के लिए पूर्ण स्वतंत्रता और शक्ति मंजूर करते है, परन्तु उक्त स्वतंत्रताएँ सदैव ही राजस्थान रज्जुमार्ग अधिनिमय 1996 (1997 का अधिनियम सं. 18) ओर तद्धीन बनाए गए समय-समय पर यथासंशोधित नियमों के उपबंधों और इसमें इसके आगे अंतर्विष्ट निर्बन्धनों के अध्यधीन होगी।

2. अनुज्ञप्तिधारी इसमें इसके पूर्व मंजूर किए गए सभी अधिकारों, स्वतंत्रताओं, शक्तियों और प्राधिकारों का उपयोग 30 (तीस) वर्ष की कालावधि के लिए करेगा, जिसकी संगणना इस करार के निष्पादन की तारीख से होगी। अनुज्ञप्ति की कालावधि, यदि अनुज्ञापक एवं अनुज्ञप्तिधारी ऐसा चाहे इस करार के खण्ड (3) में वर्णित रायल्टी के अध्यधीन रहते हुए आपसी सहमति से किसी कालावधि के लिए भावी विस्तार के अध्यधीन होगी।

3. अनुज्ञप्तिधारी अनुज्ञप्ति की मूल कालावधि के लिए 40000/- अक्षरें चालीस हजार रूपयें मात्र प्रतिवर्ष रायल्टी का संदाय करेगा और बढाई

जिला कलक्टर
जयपुर

प्रदीप औदीच्य
प्रदीप औदीच्य
महन्त कार्यवाहक प्रभारी

गई कालावधि के लिए रायल्टी उतनी होगी जितनी राज्य सरकार अवधारित करें।

4. वर्णित अनुज्ञप्तिधारी को सम्बोधित समस्त पत्रादि या तो अनुज्ञप्ति में इससे पूर्व वर्णित रजिस्टीकृत कार्यालय में या रज्जुमार्ग के स्थानीय कार्यालय में भेजे जावेंगे।

5. रज्जुमार्ग नहर के गणेश जी के पास सनिर्मित/स्थापित किया जाएगा और पहाडी पर स्थित श्री गढ़ गणेश मन्दिर ब्रह्मपुरी जयपुर तक प्रचलित होगा।

6. अनुज्ञप्तिधारी, ऐसी दशा में जब उसके पास स्वंय की पर्याप्त पूँजी नहीं हो, शेष वे भूमि की लीज के आधार पर इस अनुज्ञप्ति करार के निष्पादन की तारीख से 6 माह के अन्दर-अन्दर आवश्यक पूँजी जुटाएगा।

7. रज्जुमार्ग के सनिर्माण/स्थापना का कार्य 24 माह की कालावधि के अन्दर–अन्दर या ऐसी बढ़ाई गई कालावधि के अन्दर – अन्दर पूरा किया जाएगा, जो अनुज्ञापक लिखित आदेश द्वारा, प्रार्थना किए जाने पर अनुज्ञात करे।

8. अनुज्ञप्तिधारी पूँजी जुटाते समय रज्जुमार्ग को, किसी निश्चित समय पर उसके मूल्य से ज्यादा भारग्रस्त नही करेगा।

9. अनुज्ञप्तिधारी रज्जुमार्ग को राज्य सरकार, उस वृत के स्थानीय प्राधिकारी को या किसी भी व्यक्ति, फर्म या किसी निगमित निकाय को किसी भी समय अंतरित करने का हकदार होगा, किन्तु किसी भी व्यक्ति या निकाय को उपकम का अंतरण करते समय अनुज्ञप्तिधारी अनुज्ञापक से पूर्व लिखित अनुमति प्राप्त करेगा। और सभी शोध्य बकायाओं का, यदि कोई हो, समाशोधन करेगा। अनुज्ञप्तिधारी रज्जुमार्ग की स्थापना और प्रचालन के उचित लेखे किसी चार्टर्ड लेखाकार द्वारा संपरिक्षित किए जाऐगें।

10. रज्जुमार्ग, संरचनात्मक डिजाइनों, सामग्री की गुणवत्ता, सुरक्षा कारकों, दवाव की संगणना की पद्वतियों और अन्य तकनीकि व्यौरो से जैसे व इस अनुज्ञप्ति करार से संलग्न उपाबंध–1 में उपवर्णित है संबंधित विनिर्देशों के अनुरूप होगा।

11. रज्जुमार्ग की गति और स्थित विमाएँ, उसकी उप–प्रणालियॉं और अनुलग्न ऐसे होगे जो इस अनुज्ञप्ति आदेश से सलग्न उपाबंध–2 में दिए गए है। (संलग्न है)

जिला कलक्टर
जयपुर

प्रदीप औदीच्य
प्रदीप औदीच्य
महन्त कार्यवाहक प्रन्यासी

12. अनुज्ञप्तिधारी द्वारा प्रस्तुत और अनुज्ञापक द्वारा अनुमोदित नक्शें, रेखांक, सेक्शन और आरेख इस अनुज्ञप्ति करार से संलग्न उपाबंध–3 में दिए गए है। (संलग्न है)

13. अनुज्ञप्तिधारी रज्जुमार्ग का सन्निमार्ण और चालन करते समय पूर्ववर्ती खण्ड (10) से (13) तक में यथा उपवर्णित विनिर्देशों संरचनात्मक डिजाईनों का और सामग्री की गुणवत्ता का पूर्णतः पालन करेगा।

14. रज्जुमार्ग के सनिर्माण, मरम्मत, कार्यकरण, अनुरक्षण या प्रबंध के दौरान अनुज्ञप्तिधारी जलमार्ग, यदि कोई हो, को सम्मिलित करते हुए संचार के किन्ही भी लोक या अन्य साधनों या किसी हाइटेन्शन पावर लाइन या लोकोपयोगी सेवा की किसी भी अन्य वस्तु को कोई स्थाई क्षति कारित नहीं करेगा या किसी लोक सड़क, जलमार्ग को सम्मिलित करते हुए आम संचार के किन्ही भी अन्य साधनों के यातायात में, अस्थाई रूप से अन्यथा, जो आपात स्थितियों मे आवश्यक हो, बाधा या विघ्न नहीं डालेगा।

15. रज्जुओं के प्रवहण और प्रणाली के चालन के लिए प्रयुक्त की जाने वाली चालक शक्ति और साथ ही अवलम्ब देने की व्यवस्थाएँ उपाबंध – 4 में दी गई है। (संलग्न है)

16. रज्जुमार्ग के या उसके नीचे के ऐसे स्थान जिन पर पुलों या कटहरों का सन्निर्माण या अनुरक्षण किया जावेगा या उद्यानों को विकसित किया जाएगा, उपाबंधो – 5 में दिए गए है। अनुज्ञप्तिधारी इन सुविधाओं / कटहरों का निर्माण और अनुरक्षण स्वंय के खर्चे पर करेगा।

17. अनुज्ञप्तिधारी मानव यात्रियों / सामान के वहन के लिए प्राधिकृत होगा तथा अन्य जीवित वस्तुएँ जिसके लिए वह प्राधिकृत नही है, इंकार करेगा।

18. संप्रवर्तक को, किसी लोक रज्जुमार्ग के कार्यकरण के प्रयोजनों के लिए, और ऐसी अधिकतम दरों के अध्यधीन रहते हुए, जो अनुज्ञापन प्राधिकारी द्वारा आदिष्ट की जाएँ, रज्जुमार्ग पर यात्रियों के वहन के लिए, दरें नियत करने की शक्ति होगी।

19. अनुज्ञप्तिधारी इस अनुज्ञप्ति–करार में सन्निविष्ट निबन्धनों और शर्तो की पालना करेगा।

20. अनुज्ञप्तिधारी की ओर से राजस्थान रज्जुमार्ग अधिनियम 1996 (1997 का अधिनियम सं. 18) और तदधीन बनाए गए नियमों के उपबन्धों का या इस अनुज्ञप्ति करार के किन्ही भी निबन्धनों और शर्तो को भंग की दशा मे, अनुज्ञापक प्राधिकारी को किसी भी समय अनुज्ञप्ति को निलम्बित या रद्द करने की शक्ति होगी।

प्रदीप औदीच्य

जिला कलक्टर
जयपर

प्रदीप औदीच्य
महन्त कार्यपालक प्रन्यासी

21. अन्य शर्ते निम्न प्रकार है :-

1. इस प्रोजेक्ट की अवधि 24 माह रखी जाती है, इस अवधि में परियोजना पूरी किया जाना समस्त प्रकार के सिविल निर्माण एवं रज्जुमाग की स्थापना से सबन्धित कार्य पूर्ण कर संचालन के लिए तैयार करना अनिवार्य होगा।

2. यह कि 30 वर्ष पश्चात यदि समयावधि नहीं बढाई जाती है अथवा नवीनीकरण नहीं किया जाता है तो सिविल निमार्ण के अधिकार न्यास में निहित होगा परन्तु सिविल निर्माण को बिना क्षति कारित किये मशीनरी एवं अन्य यान्त्रिक सामान को अनुज्ञप्तिधारी हटाने का अधिकारी होगा अथवा स्वंय के खर्चे पर हटवा लेगा।

3. रोप वे की स्थापना एवं संचालन के लिए जिन किन्ही अधिकारियों के अनुज्ञापत्र, फिटनेस, एन0ओ0सी0 आदि ली जाना अनिवार्य है वे अनुज्ञप्तिधारी द्वारा स्वयं के स्तर पर लिये जाना आवश्यक होगा एवं उसके लिए निर्धारित शुल्क, प्रभार इत्यादि अनुज्ञप्तिधारी स्वंय वहन करेगा।

4. संचालन के प्रथम वर्ष में यात्री/पर्यटकों से लिया जाने वाला शुल्क प्रति व्यक्ति वयस्क (जिसमें शरीर की उंचाई 110 सेन्टीमीटर से अधिक हो) 150/- एवं अवयस्क (जिसके शरीर की उंचाई 110 सेमी से कम हो) 75/- रूपयें निर्धारित किया जाता है। परन्तु 0 से 5 वर्ष तक के बच्चे कोई शुल्क नही लिया जायेगा साथ ही वृद्व व्यक्ति जिसकी आयु 70 वर्ष से अधिक है एवं दिव्यांगजनों के शुल्क का निर्धारण परिस्थिति अनुसार किया जावेगा। उनको भी यह दर अनुज्ञप्ति करार प्रभावी होने के दिन से लागू होगी। इस राशि में अधिकतम 10 प्रतिशत प्रति वर्ष असंचयी प्रभाव से वृद्वि की जा सकेगी परन्तु उक्त वृद्वि किये जाने से पूर्व अनुज्ञप्तिधारी अनिवार्य रूप से अनुज्ञापक की लिखित पूर्वानुमति प्राप्त करेगा। रज्जुमार्गके निर्माण एवं संचालन हेतु किसी भी प्रकार के स्थानीय कर, राज्य सरकार या केन्द्रिय सरकार को देय किन्ही करों की अदायगी की जिम्मेदारी भी संचालनकर्ता कम्पनी की रहेगी।

5. रोप-वे संचालन प्रारम्भ होने से प्रत्येक वर्ष अनुज्ञप्तिधारक द्वारा 150000 अक्षरे एक लाख पचास हजार रूपयें जिसमें प्रतिवर्ष 5000/- की वृद्वि की जायेगी। जयपुर विकास प्राधिकरण को रोप-वे तक पहुंचने हेतु आधारभूत सुविधाएं एवं अन्य सम्बद्व आनुंषगिक सुविधाएं यथा - लाईटिंग, सीवरेज इत्यादि और इनके

जिला कलक्टर
जयपुर

प्रदीप औदीच्य
प्रदीप औदीच्य
महन्त कार्यवाहक प्रन्यासी

रखरखाव के लिए अनुज्ञप्तिधारक द्वारा नियमित तौर पर संदाय किया जायेगा

6. अनुज्ञप्तिधारी द्वारा रज्जुमार्ग के संबंध में किसी भी व्यक्ति, फर्म या कम्पनी को किसी भी प्रकार से अपने अधिकारों एवं दायित्वों को हस्तान्तरित नही करेगा परन्तु अनुज्ञापक की पूर्व लिखित अनुमति से रज्जुमार्ग के यान्त्रिक रख–रखाव का कार्य अनुभव रखने वाली किसी भी ऐजन्सी को दे सकेगा। इस स्थिति में भी सम्पूर्ण दायित्व अनुज्ञप्तिधारी का ही रहेगा।

7. अनुज्ञप्तिधारी प्रशिक्षित एवं अनुभवी व्यक्तियों को ही रज्जुमार्गसंचालन हेतु नियोजित करेगा एवं औद्योगिक विवाद अधिनियम एवं अन्य श्रम नियमों की पालना के लिये प्रधान नियोक्ता की तरह उत्तरदायी रहेगा।

8. सभी प्रकार के विवादों का क्षेत्र जयपुर रहेगा। विवादों का निपटारा एकल मध्यस्थ, जो दोनो पक्षों की सहमति से नियुक्त किया जायेगा के द्वारा किया जावेगा। दोनो पक्ष मध्यस्थ अधिनियम के प्रावधानों की पालना हेतु पांबद रहेगें।

9. अनुज्ञप्तिधारी इस अनुज्ञप्ति करार के निष्पादन की तिथि से 30 दिवस में एक लाख रूपयें बतौर सिक्युरिटी राशि का बैक ड्राफ्ट अनुज्ञापन प्राधिकारी को प्रस्तुत करेगा अन्यथा यह अनुज्ञप्ति करार स्वतः निष्प्रभावी माना जावेगा। इस अवधि का विस्तार अनुज्ञापन प्राधिकारी उचित कारण पाये जाने पर कर सकेगा।

10. अनुज्ञप्तिधारी पर्यावरण संरक्षण अधिनियम के अद्यतन लागू प्रावधानों की पूर्ण पालना करेगा एवं पर्यावरण विभाग से अनापत्ति स्वंय के खर्चे पर प्राप्त करना अनिवार्य होगा।

11. अनुज्ञप्तिधारी वन संरक्षण अधिनियम 1980 के सम्बन्धित अद्यतन लागू प्रावधानों की पूर्ण पालना करेगा।

12. रज्जुमार्गके निर्माण संचालन एवं हटाये जाने के दौरान यदि किसी प्रकार की शारीरिक या सम्पत्ति की क्षति कारित होती है, तो सम्पूर्ण क्षतिपूर्ति की जिम्मेदारी अनुाप्तिधारी की ही रहेगी।

13. अनुज्ञप्तिधारी को सभी यात्रियां, कर्मचारियों की दुर्घटना की जोखिम की पूर्ति हेतु न्यूनतम दो लाख रूपयें प्रति व्यक्ति का कम्पनी अधिनियम के तहत पंजीकृत कम्पनी से सामूहिक बीमा करवाना अनिवार्य होगा।

जिला कलक्टर
जयपुर

प्रदीप औदीच्य
महन्त कार्यवाहक प्रयासी

14. अनुज्ञप्तिधारी संनिर्माण पूर्ण करने के पश्चात एवं रोप–वे को संचालित करने से पूर्व अन्तिम फिटनेस प्रमाण पत्र मुख्य निरीक्षक रोप–वे एवं अधीक्षण अभियंता (मैकेनिकल) सार्वजनिक निर्माण विभाग जयपुर से प्राप्त कर प्रस्तुत करेगा।

15. उपखण्ड अधिकारी जयपुर के साथ निरीक्षक रोप–वे एवं अधीक्षण अभियंता (मैकेनिकल) सार्वजनिक निर्माण विभाग जयपुर रोप–वे के संनिर्माण एवं संचालन के दौरान त्रैमासिक आधार पर रोप–वे का निरीक्षण कर सुरक्षा मानकों की पालना सुनिश्चित करेगें।

16. Force Majeure इस अनुज्ञप्ति करार के प्रभावी रहने के दौरान युद्ध, दैवीय कृत्य, प्राकृतिक आपदा एवं अन्य कारण जो अनुज्ञप्तिधारक के नियंत्रण से बाहर है, के कारण इस प्रोजेक्ट में देरी होती है तो अनुज्ञप्तिधारक द्वारा प्रोजेक्ट को पूर्ण करने के लिए समय बढाने समय अनुज्ञप्तिदाता इन तथ्यों को ध्यान में रखते हुए समय बढाने की सहमति प्रदान करेगा।

17. अनुज्ञप्तिधारक रोप–वे परिसर में आवश्यक प्राथमिक चिकित्सा सुविधा, पेयजल, शौचालय, अग्निशमन हेतु समुचित सुरक्षा उपाय उपलब्ध करवायेगा। दिव्यांग एवं वरिष्ठ नागरिकों के लिए व्हील चेयर की सुविधा अनुज्ञप्तिधारक देने हेतु आवद्व होगा।

18. समय समय पर रज्जूमार्ग पर यात्रियों अथवा अन्य वहन के लिए दरें, इस कार्य प्रयोजनों और ऐसी अधिकतम दरों के अध्यधीन रहते हुए अनुज्ञापन प्राधिकारी के आदेशानुसार नियत की जा सकेगी।

19. राजस्थान रज्जूमार्ग अधिनियम 1996 के अध्याय 7 की पालना में अनुज्ञापन प्राधिकारी के निर्देशानुसार रज्जूमार्ग को या उसके किसी विनिर्दिष्ट भाग को संभावित खतरे व यातायात के दृष्टिकोण से बन्द अथवा निलम्बित किया जा सकेगा। उक्त बन्द अथवा निलंबित रज्जूमार्ग को विहित रीति एवं निरीक्षण के पश्चात् सक्षम आदेश से ही खोला जा सकेगा।

20. अनुज्ञप्तिधारक रज्जूमार्ग के सन्निर्माण, भरम्मत कार्यकरण या प्रबंध के अनुक्रम में किसी भी लोक सडक, रेलपथ या जलमार्ग, यदि कोई हो, या किसी हाईटेन्शन (उच्च शक्ति) पावर लाइन अथवा किसी लोकपयोगी सेवा की किसी अन्य वस्तु को कोई स्थायी क्षति कारित नही करेगा या किसी लोक सडक, रेलपथ या जलमार्ग पर के यातायात में, अस्थायी रूप से अन्यथा, जो आवश्यक हो, बाधा या विघ्न नही डालेगा।

नाहर के गणेश जी मंदिर से श्री गढ़ गणेश मंदिर (ट्रस्ट) ब्रहमपुरी, जयपुर तक रज्जुमार्गस्थापना हेतु इसके साक्ष्य स्वरूप पूर्वोक्त पक्षकारों ने अपने–अपने

(हस्ताक्षर)
जिला कलक्टर
जयपुर

(हस्ताक्षर) प्रदीप औदीच्य
प्रदीप औदीच्य
महन्त कार्यवाहक प्रन्यासी

हस्ताक्षर मय मोहर आज तारीख को नीचे दिए गए साक्षी की उपस्थिति में हस्ताक्षर कर दिये है।

संप्रवर्तक

दूसरे भाग के पक्षकार के हस्ताक्षर

प्रदीप औदीच्य
महन्त कार्यवाहक प्रन्यासी
अध्यक्ष
मंदिर श्री गढ़ गणेश जी (ट्रस्ट) ब्रह्मपुरी, जयपुर

महंत प्रदीप औदिच्य,
श्री गढ़ गणेश मंदिर (ट्रस्ट)
ब्रह्मपुरी जयपुर

जिला कलक्टर
जयपुर

जिला कलक्टर एवं जिला
मजिस्ट्रेट जयपुर
(राजस्थान के राज्यपाल के लिए और
उनकी ओर से एक भाग)

साक्षी

1.
NITESH CHOUDHARY
MANAGING DIRECTOR
SHIVAMPRIME INFRAPROJECTS Pvt. Ltd.
301, Plot No:- 84, Shivam Residency
Sindhi Colony, Banipark, Jaipur

साक्षी

2. Rakesh Sharma
राकेश शर्मा S/o स्व रामचन्द्र
D-73 कालीदास मार्ग
बनीपार्क जयपुर

//AGREEMENT//

AN AGREEMENT made this .... day of September, 2015 between the **TRUST Shri Garh Ganesh Mandir**, Bramhapuri, District Jaipur, Regd., through its **Mahant Shri Pradeep Audichya,** aged about ....57............years, Ridhi – Sidhi Bhawan, Sidheshwar Chowk, Bharmapuri, Jaipur, **Rajasthan,** who is authorised to do this by the memorandum of TRUST constituted under Rajasthan Charitable Public Trust, 1956. The copy of the order is attached herewith for ready reference. The said TRUST hereinafter for the sake of brevity be called "TRUST" of the first part, and M/s. Shivamprime Infraprojects Pvt. Ltd., having its office in the premises of Shivam Residency, Plot No. 84, Sindhi Colony Bani Park, Jaipur, carrying on business of Execution of Engineering Projects and Provision of Engineering Services through its Power of attorney holder and the **Chairman, Mr. Madan Lal Bajiya** herein after, for the sake of brevity be called "SIPL" of the second part, which term of expression shall unless excluded by or repugnant to the contest both in respect of TRUST, of the first part and SIPPL, the second part be deemed to mean and include its successor or successors.

WHEREAS the **TRUST Shri Garh Ganesh Mandir** registered and whereas the said TRUST for adding colourful dimensions to the religious place by providing transportation facility to the pilgrims decided on a project for installation of a passenger Ropeway System from the foot hill of Shri Garh Ganesh to its top through a builder/builders on BUILT-OWN-OPERATE and TRANSFER (BOOT) BASIS, and whereas the TRUST of the first part had approached by various Ropeway Builders for the construction of the said Ropeway on the said Hill, Brahmapuri and

ATTESTED
NOTARY PUBLIC
JAIPUR
20 OCT 2015

M/s. SHIVAMPRIME INFRAPROJECTS PRIVATE LIMITED

DIRECTOR

3 NOV 2015

whereas SIPL of the second part has approached the TRUST and made project presentations, and whereas the said presentations submitted by SIPL of the other part has been duly approved by the "TRUST". And whereas the parties hereto now have agreed to enter into a formal agreement recording their terms and conditions mutually agreed by them, which are as follows:-

01 SIPL, of the second part carried out its own survey of the area and found that a Passenger Ropeway System, which is selected based on the present site conditions could be easily built (Annexure – I) and submitted to the TRUST of the first part, who after scrutiny accorded its approval for System and location and in token both parties have signed the same.

02 TRUST shall approach the Forest Department for seeking the permission from the forest department for diversion of land for the Ropeway Project (both the terminal station and a 10 M (ten) corridor between the stations for construction of towers including electric installation. Land required for other infrastructural facilities for public use and amenities at both lower and upper terminal stations shall also be acquired from the Forest Department. SIPL shall do all the documentation work and shall also do the followup of getting the permission. The cost incurred for this shall be borne by SIPL.

03 Necessary permission and clearances for installation and commencement of commercial operation of the Ropeway Project shall be obtained in the name of TRUST. The TRUST shall extend its assistance to SIPL, and shall issue the power of attorney in the name of SIPL, if required, for this purpose.

04 SIPL of the second part will enjoy right to hypothecate the plant and equipment required to be constructed on the land provided by TRUST for obtaining the institutional finance required for execution of the project on condition that on expiry of its terms of agreement the property so hypothecated and charged, should be handed over to the TRUST without any encumbrance. TRUST if required, and if, possible will help SIPL to obtain the Institutional Finance for constructing the said project.

05 The operational period for the ropeway will be for a period of 99 years, but the lease agreement shall be renewed at the option of SIPL for the period of further period with a royalty of 30 %

06 The said Ropeway of length of 282 M approx, and level difference of 115 M approx. will be constructed on BUILT-OWN-OPERATE AND TRANSFER (BOOT) BASIS. To interpret the above BOOT basis, it is clarified that SIPL will construct, maintain and run the Ropeway Plant commercially with its own finance for the period of this Agreement, and then transfer it to TRUST with fitness certificate and in perfect running condition, without any claim.

07 SIPL will have the right to the entire receipts from the operation of the Ropeway at Shri Garh Ganesh Mandir, Jaipur, through sale of tickets to

M/s. SHRIPRIME INFRAPROJECTS PRIVATE LIMITED

DIRECTOR

ATTESTED
NOTARY PUBLIC
JAIPUR
20 OCT 2015

3 NOV 2015

passengers.

08 SIPL will pay under this agreement royalty against its collection of proceeds through the commercial Run of the Ropeway, rates of which are as under:-

In 1st & 2nd Year	:	Nil.
From 3rd to 8th year	:	5%
From 9th to 14th year	:	10%
From 15th year onwards	:	15%

The basis of the reckoning of the said period will be 365 days in one year.

09 The said Royalty payment will be made quarterly. Interim payment, if made, will be permissible. The accounts related to the collection of receipts from visitors shall be audited by the statutory auditor of Trust on quarterly basis.

10 SIPL will have the right to construct, modify, dismantle buildings to improve Terminal Stations, and surrounding set-up in the manner, so as to make this particular Ropeway attractive to Passenger Traffic. TRUST will permit SIPL for such construction.

11 The TRUST agrees to allocate the power to SIPL for the Ropeway Project from their available source. SIPL shall submit a Bank Guarantee of Rs. 2.00 Lacs, as a security deposit towards the electric charges, if the electric bills are not settled by SIPL in time, TRUST has the right to encash the same to settle those bills.

12 SIPL will arrange insurance for the plant as a whole including the passengers, staff against any accident and/or likewise incident. The Trust shall not be liable for any mishappening, losses and damages whatsoever during operation period.

13 TRUST will help if needed SIPL to periodically obtain a fitness certificate for operation of the Ropeway to carry passenger traffic from appropriate inspection authorities of the States/Central Government. SIPL will ensure highest standard of safety measures through intensive inspection and maintenance of the Ropeway.

14 TRUST will not interfere in the day-to-day operation of the passenger Ropeway or pilgrims facilities developed at Terminal stations unless there is anything repugnant to public interest and public safety or against the religious sentiments of the Trust.

It is explicitly agreed that SIPL shall make the arrangements for the pilgrims for the provision of essential refreshments such as, packed water, snacks, tea / coffee, icecreams, vegetarian packed foods, etc. those items shall be sold at the MRP only. No any other commercial activity except operating of the Ropeway at premises. SIPL shall also ensure that no nuisance is created within the Ropeway Premises / area.

15 Tariff under the agreement, during **the first year**, after commercial

ATTESTED NOTARY PUBLIC JAIPUR 20 OCT 2015

DIRECTOR

प्रदीप

commissioning will be
For Normal Days

a. Adult (Above 6 Years) Double Ride : Rs. 60/- (Rupees sixty only)
b. Adult (Above 6 Years) Single Ride : Rs. 40/- (Rupees Forty only)
c. Child (Between 4 – 6 Years) Double Ride : Rs. 30/- (Rupees thirty only)
d. Child (Between 4 – 6 Years) Single Ride : Rs. 20/- (Rupees twenty only)

During Mela & Festival Days

a. Adult (Above 6 Years)Double Ride : Rs. 75/- (Rupees seventy five only)
b. Adult (Above 6 Years)Single Ride : Rs. 55/- (Rupees fifty five only)
c. Child (Between 4 – 6 Years) Double Ride : Rs. 45/- (Rupees forty five only)
d. Child (Between 4 – 6 Years) Single Ride : Rs. 35/- (Rupees thirty five only)

- SIPL will be entitled to @ 5 % (five percent) tariff enhancement every year during the Agreement period.
- SIPL will provide concessional tariff to handicapped people (50 %) / school children in group (consisting of atleast 15 heads – 10 – 30 % depending on the number of heads).
- Children of age below 4 years will not be charged.

16. Free rides will be permissible for the services of the Temple and Trust and inspection authorities. Free ride for VIPs will also be permitted if certified in writing by the head of the TRUST, but it won't be more than 2% (Two percent) of the total traffic flow. If more, it would be subject to the discretion of SIPL which would be exercised liberally keeping the circumstances of such day in view and may be adjusted from Royalty share of TRUST.

17 It has been agreed that SIPL will put its best endeavour, subject to obtaining the required assistance, clearances from the first part as set forth in this agreement, to complete the construction of the said project within 18 (eighteen) months, after getting all the NOCs. This period can be extended in writing on the request of SIPL, for further period of 6 months. The TRUST for extending the same, would look into the matter liberally.

18 On failure of SIPL to pay the dues to the TRUST for 2 (two) consecutive quarters or keep the project unworkable, except situations beyond SIPL control, TRUST shall be at liberty to stop the operation of the Ropeway till the dues are cleared and the TRUST shall be entitled to get the interest on dues @ 15 % p.a. and in case SIPL fails to pay such dues for more than 4 (four) quarters, the agreement shall be liable to be

For SHRIPRIME INFRAPROJECTS PRIVATE LIMITED

DIRECTOR

ATTESTED
NOTARY PUBLIC JAIPUR
0 OCT 2015

terminated without any prior notice and the permission hereby given for use of the land for erection of the terminals and trestles etc. including the existing infrastructural facilities of the passenger ropeway may stand as withdrawn and/or cancelled, unless SIPL come forward with sufficient admissible reasons for failing in their commitment and in such a event of termination new agreement may be executed, if TRUST finds reasonable explanation.

19 SIPL shall indemnify and save harmless to TRUST against and from all losses, charges, damages and expenses to be incurred for on account of any injury or loss during construction period and lease period of operation & maintenance.

20 **GOVERNING LAW AND DISPUTE RESOLUTION**

1. This Agreement shall be governed by and construed in accordance with Indian law and the parties irrevocably agree that any dispute arising out of or in connection with this Agreement will be subject to and within the jurisdiction of the courts at Jaipur, INDIA.

2 Any dispute, controversy or claim arising out of or in relation to this Agreement or the interpretation of any of their provisions or upon the occurrence of any event of breach of any of the terms of this Agreement shall be resolved by Arbitration. For the purpose of such arbitration, the Parties shall refer the dispute to any Arbitrator/s, which may be appointed mutually agreed by both the parties herein. Arbitrator must be a legal person having at least 10 years legal practice and fee shall be equally paid by both the Parties.

3. The Arbitration shall be carried out in accordance with the provisions of the Arbitration and Conciliation Act, 1996 of India and other statutory Laws of land i.e. India. The arbitral proceedings shall take place at **Jaipur, India** and shall be conducted in the English language. The award of the Arbitral Tribunal shall be final and binding on the Parties.

21 **GENERAL PROVISIONS**

1 **FORCE MAJEURE**

No Party will be deemed to be in breach of this Agreement, nor otherwise liable to the other for any failure or delay in performance of this Agreement if it is due to any event beyond its reasonable control other than strike, lock-out or industrial disputes but including, without limitation, acts of God, war, fire, flood, tempest and national emergencies, whether *de jure* or *de facto* and a Party so delayed shall be entitled to a reasonable extension of time for performing such obligations.

2 **VARIATION**

This Agreement may be amended at any time with mutual consent in writing of all the parties. No variation to this Agreement shall be effective unless in writing signed by a duly authorised officer of each of the written Parties.

M/s. SHIVPRIME INFRAPROJECTS PRIVATE LIMITED

DIRECTOR

ATTESTED
NOTARY PUBLIC
JAIPUR
2 0 OCT 2015

NOTARY PUBLIC JAIPUR
3 NOV 2015

NOTARY Madan Lal Tiwari Advocate JAIPUR City (Raj.) Regd. No. 4829 GOVT. OF INDIA

3 NOTICE

Communication between the Parties shall always be in writing and shall be delivered by hand, registered post, or through courier, or through electronic media against acknowledgement.

4. INTELLECTUAL PROPERTY RIGHTS

The TRUST hereby confirms SIPL that any concept, design, equipment, material, process, copyrighted material, or confidential information, rights in know-how and other intellectual property rights, or any part thereof furnished by SIPL under this agreement shall be protected, and not disclosed or lend to a third party without their consent in writing.

5. EVENT OF TERMINATION

If a Force Majeure Event continues or in the reasonable judgment of the Parties is likely to continue beyond a period of 180 Days, the parties may mutually decide to terminate this Agreement or continue this Agreement on mutually agreed revised terms. During this period neither parties should be entitled to any compensation or liable to pay any compensation.

However, incase, SIPL, intents to abandon this project during the period of Operation and maintenance, SIPL shall be under obligation to give the TRUST atleast 3 months notice and in such a case, the TRUST shall be at a liberty to select a new organization for operation of the Ropeway plant, who shall be able to operate and maintain the Ropeway Plant and SIPL shall impart desired training for a period of 10 days before leaving the site.

In WITNESS WHERE OF the parties hereto set and subscribe their respective hands and seal on the day, month and are above written.

WITNESS

1. Vijay Dhanwani

Vijay Dhanwani S/o Sh. Bhagwan Das
7, Sindhu Nagar, Nahri ka Naka
Jaipur-16

2. Rakesh Sharma

राकेश शर्मा S/o कि रामचन्द्र शर्मा
डी-73 कालिदास मार्ग
बनीपार्क जयपुर

Signed, Sealed and Delivered
FIRST PARTY
For **TRUST Shri Gadh Ganesh Mandir**

प्रदीप औदीच्य
Mahant Shri Pradeep Audichya

SECOND PARTY
For Shivamprime **Infraprojects Pvt. Ltd.**

For SHIVAMPRIME INFRAPROJECTS PRIVATE LIMITED

मदनलाल

Shri Madan Lal Bajiya, Chairman
SIPL

DIRECTOR

- 3 NOV 2015

ATTESTED
NOTARY PUBLIC

2 0 OCT 2015

Annexure – I

01.	Type of Ropeway	:	Mono / Bi Cable Jig Back System
02.	Length of Ropeway	:	282 meters approx.
03.	Level difference between terminals	:	115 meters approx.
04.	Capacity of Ropeway	:	In Built 500 Passenger Per Hour (PPH (approx) each way at full speed Presently Equipped 300 PPH
05.	Number of towers	:	As per design
06.	Type of towers	:	Latticed / Tubular construction
07.	Type of Grip	:	Fixed Grip.

M/s. SHIVAPRIME INFRAPROJECTS PRIVATE LIMITED

DIRECTOR

ATTESTED

NOTARY PUBLIC

20 OCT 2015

- 3 NOV 2015

Annexure-8

Head Office HBC

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716840

Registered

File No : **F(Tech)/JAIPUR(Jaipur)/7737(1)/2023-2024/6221-6223**
Order No : **2023-2024/HBC/2818** **Dispatch Date:** **Dec 27 2023 5:59PM**

Unit Id : 127143

M/s CONSTRUCTION OF PASSENGER ROPEWAY AT MANDIR SHREE GARH GANESH JAIPUR

SHIVAMPRIME INFRAPROJECTS PVT. LTD., SHIVAM RESIDENCY, PLOT NO. 84, SINDHI COLONY BANI PARK, JAIPUR (RAJ.) , JAIPUR Tehsil:Jaipur District:JAIPUR

Sub: **Consent to Establish** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981**.**

Ref: Your application(s) for Consent to Establish dated 31/05/2023 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder ,**is hereby granted** for your **AERIAL ROPEWAY plant** situated / proposed at **NEAR GATORE KI CHHATRIYAN, BRAHMPURI, JAIPUR Tehsil:Jaipur District:JAIPUR** , Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

1 That this Consent to Establish is valid for a period from **31/05/2023** to **30/04/2028 or date of commencement of production / commissioning of the project or activities whichever is earlier .**

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity / Capacity
ROPEWAY TOURIST ACTIVITY PASSENGER CAPACITY	Service	300.00 PERSONS PER HOUR

3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish.

Signature valid

Digitally signed by Pooja
Date: 2023.12.27 17:59:45 IST
Reason: Self-Attested
Location:

Registered

File No : **F(Tech)/JAIPUR(Jaipur)/7737(1)/2023-2024/6221-6223**
Order No : **2023-2024/HBC/2818** **Dispatch Date:** **Dec 27 2023 5:59PM**
Unit Id : 127143

4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.

5 That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Quantity of effluent to be recycled (KLD)	Quantity of treated effluent to be disposed (KLD) and mode of disposal
Domestic Sewage	0.500	NIL	0.500 Septic Tank and Soakpit

6 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One D.G. Set(150KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

7 **That the unit shall obtain all necessary permission from District administration, Jaipur and Government of Rajasthan related to the passenger Ropeway Project at Mandir Shree Garh Ganesh Ji, Near Gatore Ki Chhatriyan, Brahmpuri, Jaipur, Rajasthan.**

8 **That this consent to establish is being issued for aerial passenger ropeway service for people between near nahar ka ganesh ji Temple to Mandir Shree Garh Ganesh Ji on hilltop @ 300 persons/ hour, Near Gatore ki Chhatriyan, Brahmpuri, Jaipur, Rajasthan (Diverted forest land for Construction Of Passenger Ropeway at Mandir Shree Garh Ganesh Ji, Jaipur). For any change, the unit has to seek fresh consent to establish.**

Signature valid
Digitally signed by Pooja
Date: 2023.12.27 17:59:45 IST
Reason: Self-Attested
Location:

Registered

File No : F(Tech)/JAIPUR(Jaipur)/7737(1)/2023-2024/6221-6223
Order No : 2023-2024/HBC/2818 Dispatch Date: Dec 27 2023 5:59PM
Unit Id : 127143

9 That if the project cost exceeds Rs. 5.8 Crore, the unit shall take/obtain modification in consent after paying fee as applicable.
10 That the unit shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.
11 That the unit shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.
12 That unit shall provide adequate stack height along with acoustic enclosures on one D.G. set of 150 KVA, Further unit shall not allow installing any air pollution source i.e. Boiler/Hot water generation etc. without prior consent to establish from the Board under the Air Act 1981.
13 That the total water consumption shall not exceed 0.7 KLD. That the entire fresh water demand shall be met out through Municipal water supply to Ashram Seva Samiti.
14 The ground water shall not be abstracted without prior NOC from Central Ground Water Authority.
15 That the water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, waste water generation, waste water treated and treated waste water recycled and utilized for plantation/gardening purposes. Daily record of the same shall be maintained and to be submitted to the Board.
16 That the entire domestic waste water generated in tune of 0.5 KLD shall be treated through septic tank and soak pit.
17 That the unit shall dispose the sludge of septic tank and soak pit in scientific manner.
18 That the unit shall ensure proper recycling and reuse of domestic waste water after adequate treatment. Treated waste water shall be utilized for watering the vegetation along ropeway corridor, as proposed.
19 That unit shall utilize entire treated waste water for flushing/process/gardening/non-potable uses and other gainful purpose. No waste water shall be discharged on land/ into sewer line/into natural nala/water body/drain.
20 That the unit shall not allow making any obstacles to any natural water flow i.e. natural nallah/stream carrying rain water to any water body.
21 That the unit shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.
22 That energy conservation measures like installation of CFLs/FLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning.

Signature valid
Digitally signed by Pooja
Date: 2023.12.27 17:59:45 IST
Reason: Self-Attested
Location:

Registered

File No : **F(Tech)/JAIPUR(Jaipur)/7737(1)/2023-2024/6221-6223**
Order No : **2023-2024/HBC/2818** **Dispatch Date:** **Dec 27 2023 5:59PM**
Unit Id : 127143

23 That used CFL/FLs/LEDs should be properly collected and disposed off/sent for re-cycling as per prevailing rules/guidelines issued by regulatory authority. Use of solar panels also be done to the extent possible.

24 That the solid waste generated should be properly collected & segregated. Wet garbage should be composted and dry/inert solid waste should be disposed off at approved sites for land filling after recovering recyclable materials.

25 That the unit shall comply with the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016; Solid Waste Management Rules, 2016; Plastic Waste Management Rules 2016; Construction And Demolition Waste Management Rules 2016; Bio-Medical Waste Management Rules, 2016 and E- Waste Management Rules, 2016.

26 That the RSPCB, Rajasthan reserves the right to add new conditions, modify/annul any of the stipulated conditions and/or to revoke the consent if implementation of any of the condition stipulated by RSPCB, Rajasthan or any other competent authorities is not satisfactory.

27 That the unit shall take steps to enhance landscaping and green cover in all possible spaces and develop green belt in at least 33% of the total project area.

28 That this consent is being issued on the basis of information /documents submitted by the industry. In case, it is found during post inspection that, the unit has flouted the conditions of consent or provided inadequate control measures & wrong information, the consent may be revoked and action may be initiated under the Provisions of Water Act & Air Act without any further notice.

29 That no Single use Plastic (SUP) items, which are banned vide Ministry of Environment, Forest and Climate Change (MoEF& CC), Government of India notification dated 12/08/2021 shall be used in the unit premises

30 That this consent to establish shall be subject to compliance of any direction or order passed by Court of Law/NGT/CAQM in the matter.

31 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of compliance of the **Water Act and Air Act**.

32 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature valid
Digitally signed by Pooja
Date: 2023.12.27 17:59:45 IST
Reason: SelfAttested
Location:

Head Office HBC

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716840

Registered

File No : **F(Tech)/JAIPUR(Jaipur)/7737(1)/2023-2024/6221-6223**

Order No : **2023-2024/HBC/2818** **Dispatch Date:** **Dec 27 2023 5:59PM**

Unit Id : 127143

33 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[HBC]

(A): **Copy to:-**

1. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Jaipur(North) with the request for compliance of consent conditions.
2. Master File.

Group Incharge[HBC]

Signature valid

Digitally signed by Pooja
Date: 2023.12.27 17:59:45 IST
Reason: Self-Attested
Location:

सही पन्ना प्रतिलिपि आवरण
पत्र सं. 24680 में काम आया
दिनांक 1.8.24
03/8/24
प्रशासनिक अधिकारी न्यायिक
प्रतिलिपि विभाग
राजस्थान उच्च न्यायालय, जयपुर

Scanned with CamScanner

राजस्थान उच्च न्यायालय पीठ, जयपुर
Certified Copy of Order Date 1/8/24

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN

AT JAIPUR BENCH, JAIPUR

(1)

S.B. CIVIL WRIT PETITION NO. 11206/2024

30304 / 1.8.24

DAMODAR ROPEWAYS AND INFRA LIMITED THROUGH ITS AUTHORISED REPRESENTATIVE MR. DEEPAK SAXENA AGED ABOUT 60 YEARS, RESIDING AT 28, YAMUNA PATH, SHYAM NAGAR, JAIPUR 302019.

.... PETITIONER

VERSUS

1. DISTRICT MAGISTRATE, JAIPUR NEAR COLLECTORATE CIRCLE, BANIPARK, GOPALBARI, JAIPUR, RAJASTHAN 302016, INDIA
2. MANDIR SHREE GARH GANESH JI TRUST BRAHMPURI HAVING ADDRESS AT NEAR GATORE KI CHHATRRIYA, BRAHMPURI, JAIPUR RAJASTHAN-302002 THROUGH ITS TRUSTEE PRADEEP ACHARYA
3. M/S SHIVAMPRIME INFRAPROJECTS PRIVATE LIMITED HAVING ITS OFFICE AT IN THE PREMISES OF SHIVAM RESIDENCY, PLOT NO. 84, SINDHI COLONY BANI PARK JAIPUR

.... RESPONDENTS

राजस्थान उच्च न्यायालय पीठ, जयपुर

सही-प्रतिलिपि
प्रशासनिक अधिकारी न्यायिक
राजस्थान उच्च न्यायालय पीठ,
जयपुर

SAJJAN KUMAR MEHTA
OATH COMMISSIONER
RAJASTHAN HIGH COURT BENCH
JAIPUR

Scanned with CamScanner

WRIT PETITION UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA

AND

IN THE MATTER OF VIOLATION OF ARTICLE 14 OF THE CONSTITUTION OF INDIA

AND

IN THE MATTER OF PASSING OF NON-REASONED ORDER DATED 01.05.2024 BY RESPONDENT NO.1

AND

IN THE MATTER OF HOLDING RESPONDENT NO.2, A PUBLIC CHARITABLE TRUST AS PROMOTER UNDER SECTION 2(J) OF THE RAJASTHAN ROPEWAYS ACT, 1996

AND

IN THE MATTER OF NON-CONSIDERATION OF THE PENDING APPLICATION FILED BY THE PETITIONER U/S 6 OF THE RAJASTHAN ROPEWAYS ACT, 1996

AND

IN THE MATTER OF THE RAJASTHAN TRANSPARENCY IN PUBLIC PROCUREMENT ACT, 2012

राजस्थान उच्च न्यायालय पीठ की मोहर * जयपुर *

सही-प्रतिलिपि

प्रशासनिक अधिकारी न्यायिक
राजस्थान उच्च न्यायालय पीठ,
जयपुर

Scanned with CamScanner

HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR

S.B. Civil Writ Petition No. 11206/2024

Damodar Ropeways And Infra Limited, Through Its Authorized Representative Mr. Deepak Saxena Aged About 60 Years, Residing At 28, Yamuna Path, Shyam Nagar, Jaipur 302019.

----Petitioner

Versus

1. District Magistrate, Jaipur, Near Collectorate Circle, Banipark, Gopalbari, Jaipur, Rajasthan 302016, India.
2. Mandir Shree Garh Ganesh Ji Trust, Brahmpuri Having Address At Near Gatore Ki Chhatrriya, Brahmpuri, Jaipur Rajasthan-302002 Through Its Trustee Pradeep Acharya.
3. M/s Shivamprime Infraprojects Private Limited, Having Its Office At In The Premises Of Shivam Residency, Plot No. 84, Sindhi Colony Bani Park, Jaipur.

----Respondents

For Petitioner(s)	:	Mr. Sanjay Jhanwar, Sr. Adv. Mr. Rajat Sharma, Adv. Mr. Akshay Sharma, Adv.
For Respondent(s)	:	Mr. J.P. Goyal, Sr. Adv. assisted by Ms. Sakshi Tiwari, for NP-2 Mr. Amit Gupta & Mr. Hardik Mishra, for NP-3

HON'BLE MR. JUSTICE ANIL KUMAR UPMAN

<u>Order</u>

<u>01/08/2024</u>

Learned counsel for the petitioner submits that vide order dated 18.03.2024 passed in S.B. Civil Writ Petition No.13497/2023, the respondent No.1 was directed to decide the representation filed by the petitioner. It is further submitted that said representation was submitted by the petitioner raising several objections and grievances including issuing permission to construct ropeway for Mandir Shree Garh Ganesh Ji (NP-2). He

सही-प्रतिलिपि
प्रशासनिक अधिकारी न्यायिक
राजस्थान उच्च न्यायालय पीठ,
जयपुर

Scanned with CamScanner

further submits that vide impugned order dated 01.05.2024, the detailed representation submitted by the petitioner has been decided without considering the objections raised by the petitioner. It is further submitted that respondent No.3 is allowed to construct the ropeway for Mandir Shree Garh Ganesh Ji while it is evident from record that no application was submitted by respondent No.3 seeking permission to construct the ropeway. Learned counsel contends that respondent No.2, who is Mandir Shree Garh Ganesh Ji Trust, has no authority to grant permission to construct the ropeway in favour of respondent No.3.

Matter requires consideration.

Issue notice to the respondents.

Learned counsel Mr. J.P. Goyal and Mr. Amit Gupta, put in appearance on behalf of respondent Nos. 2 & 3 respectively. Copy of this petition has already been supplied to them.

Let notice be issued to respondent No.1 through both the processes. Rule is made returnable within a period of six weeks.

Requisites be filed within a period of two weeks failing which, this petition shall stand dismissed automatically without further reference to the Bench.

If this order is complied within time frame, list this case after six weeks.

Till next date of hearing, the parties are directed to maintain status quo with respect to the construction activity of ropeway in question, as it exists today.

(ANIL KUMAR UPMAN),J

CHARU SONI/58

राजस्थान उच्च न्यायालय पीठ के सदस्य * जयपुर *

सही-प्रतिलिपि
03/8/24
प्रशासनिक अधिकारी न्यायिक
राजस्थान उच्च न्यायालय पीठ,
जयपुर

Scanned with CamScanner

फर्द मौका रिपोर्ट

आज दिनांक 30/09/2024 को श्री मान उपखण्ड अधिकारी महोदय जयपुर प्रथम के मौखिक आदेश एवम् रीजनल ऑफिस जयपुर राजस्थान स्टेट पॉल्यूशन कन्ट्रोल बोर्ड के आदेश क्रमांक 931-933 दिनांक 27/09/2024 की पालना में मय तहसीलदार जयपुर, भू० अभि० निरीक्षक बस्सी सीतारामपुरा के नहर के गणेश जी ब्रह्मपुरी के मौके पर पहुंचे। मौके पर श्री जगदीशचन्द गुप्ता DCF वाइल्ड लाइफ जयपुर व श्री विजय शर्मा SPCB पॉल्यूशन जयपुर की मौजूदगी में नहर के गणेश जी स्थित ख० नं० 51/1 का मौका देखा गया। मुताबिक राजस्व रिकॉर्ड जमाबन्दी सम्वत् 2076-79 ख० नं० 51/1 रकबा 15.1700 हैक्टेयर गै० मु० पहाड़ खाता सं० 12 वन विभाग मा० देह संख्या के नाम से दर्ज है। मौके पर उक्त ख० नं० 51/1 के एक हिस्से में कुछ निर्माण कार्य हो रहा है जो चार दीवारी के अन्दर है। फर्द मौका तैयार कर, वास्ते अग्रिम कार्यवाही प्रस्तुत है।

पटवारी नाहरगढ़

अनिल कुमार
कृ० ILR बस्सी सीतारामपुरा

Photographs taken during inspection are as follows: